

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 11/252 (3)/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2017**

Name of the Company: Ajit Mansharamani & Ors.

V/s.

Registrar of Companies

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	CHETAN PATEL	CS	Pehmed	CB Patel
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2.


ORDER

Learned PCS Mr. Chetan Patel present for Petitioners.

It appears that no notice of date of hearing is given by the petitioners to the Respondent.

Petitioners is directed to give notice of date of hearing before admission to the respondent and file proof of service.

List the matter on 15.05.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 26th day of April, 2017.